

1498

**Jammu and Kashmir  
Pollution Control Committee**  
chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com  
0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

**The Consultant Judicial,  
Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi.**

No: JKPCC/NGT/OA 955/ 151-152

Date:- 22-04-2025

**Sub:- Hon'ble National Green Tribunal, order dated 19-02-2025 passed in O.A No. 955 of 2024 titled President, Municipal Committee, Thathri, Versus Union Territory of Jammu and Kashmir and Ors".**

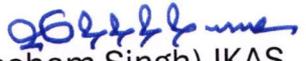
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, order dated 19-02-2025 passed in O.A No. 955 of 2024 titled President, Municipal Committee, Thathri, Versus Union Territory of Jammu and Kashmir and Ors, the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

**Encl:- As Above**

  
(Ghansham Singh) JKAS  
Member Secretary 22.4.25  
J&K PCC

Copy to the:-

- 1) Sh. G. M Kawoosa, Additional Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

1499

**Before the Hon'ble National Green Tribunal  
Principal Bench, New Delhi**

Original Application No. **955 of 2024**

**IN THE MATTER OF**

**“President, Municipal Committee,  
Thathri V/s UT of Jammu & Kashmir and  
Ors.”**

**Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 19-02-2025 passed in O.A No. 955 of 2024 titled President, Municipal Committee, Thathri, Versus Union Territory of Jammu and Kashmir and Ors.**

**Background:**

That the Hon'ble National Green Tribunal vide order **dated 19-02-2025 in O.A No. 955 of 2024** directed as follows:

*“Respondent Nos. 4 to 7 are directed to file additional responses mentioning in detail remedial measures taken for remedying the environmental damage, if any, caused within one month. Advance copies thereof may be supplied to J&KPCC which may verify compliance status and on the basis thereof file its compliance status verification report at least two days before the next date of hearing fixed.”*

**Report:-**

In compliance to the aforesaid directions of the Hon'ble National Green Tribunal, Principal Bench, New Delhi, dated **19-02-2025 in OA No. 955 of 2024**, the report of the J&K Pollution Control Committee is submitted as under:

The J&K Pollution Control Committee constituted a three members committee comprising of the following officers with direction to visit the site and verify the compliance status of the remedial measures taken with respect to the observations pointed out by the Joint Committee in its report dated 21-11-2024 submitted to the Hon'ble NGT, New Delhi vide this office letter No. JKPCC/SCA/OA955/4872-74 dated 11-04-2025 (copy enclosed as **Annexure - 1**).

1. **Sh. S. K Tripathi, Divisional Officer, PCC Udhampur.**
2. **Sh. Chander Singh Kotwal, Divisional Officer, PCC, Ramban.**
3. **Sh. Mohan Lal Snehi, Divisional Officer, PCC, Kishtwar.**

The committee after conducting site inspection and verifications status of the compliances made by the project proponent/Executing agency at the site has submitted point-wise report alongwith Photographs, vide letter No. PCC/DO(K)/25/71 dated 15-04-2025(Copy enclosed as **Annexure -2**).

*The highlights of the report are summarized as under:*

1. *No details /record has been provided by the Project Proponent to the Committee regarding the removal process including the volume or weight of muck cleared/relocated and the method used to be maintained.*
2. *Some part of the muck deposited on the right bank downstream has been removed and shifted to village Joshana, but the target of shifting entire muck to alternate site has not been achieved. However, crate wall was found constructed below HFL.*
3. *Muck dumping violations at right bank of the stream has been observed with no protective measures found taken.*

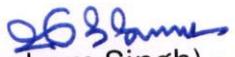
*26/04/25*

4. No approval for muck disposal sites has been submitted by the Project proponent and muck was found dumped at following sites without any preventive measures.

- a) Site No. 1, Joshana Village near GVK Colony upside and downside.
- b) Site No.2 Kandni, Upstream of dam site left bank on NH 244.
- c) Site No.3, Hasti Nallah along NH 244.

**Prayer:**

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

  
(Ghansham Singh) 22.4.25  
Member Secretary  
J&K PCC

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

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1502



Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006

Silk Factory Road  
Rajbagh, Srinagar, 190 008

Annexure - 1

1. **Sh. S. K Tripathi,**  
Divisional Officer,  
PCC Udhampur.
2. **Sh. Chander Singh Kotwal,**  
Divisional Officer,  
PCC, Ramban.
3. **Sh. Mohan Lal Snehi**  
Divisional Officer,  
PCC, Kishtwar.

No:- JKPCC/SCA/OA955/ 4872-74

Date:- 11-04-2025

**Sub: -Order of Hon'ble NGT dated 19-02-2025 in OA 955/2024 titled President, Municipal Committee, Thathri V/s UT of Jammu and Kashmir and Ors- verification of compliance status.**

Please find enclosed herewith the copy of the report of Joint Committee constituted by the Hon'ble NGT dated 21-11-2024.

You are therefore, directed to visit the site and verify the compliance status of the remedial measures taken with respect to the observations pointed out by the Joint Committee in its report dated 21-11-2024 submitted to the Hon'ble NGT, New Delhi. The compliance status of the verification alongwith photographs should reach to the central office by or before 15-04-2025, 3:00 PM.

**Matter may be treated as MOST URGENT.**

**Encl:- As Above**

  
(Ghansham Singh) JKAS

Member Secretary 11-4-25  
J&K PCC

The Member Secretary  
J&K Pollution Control Committee  
Jammu.

No. PCC/DO/K/25/ 71

Dated: 15/04/2025

**Subject: Order of Hon'ble NGT dated 19.02.2025 in OA 955 /2024 titled President, Municipal Committee, Thathri Vs UT of J&K and Ors. Verification of compliance status.**

**Ref: Order No. JKPCC/SCA/OA 955/4872-74 dated 11.04.2025**

Sir,

In compliance to the aforementioned Order No. JKPCC/SCA/OA 955/4872-74, dated 11.04.2025 issued in reference to the Hon'ble NGT Order dated 12.09.2024 in O.A 955 of 2024 titled President, Municipal Committee, Thathri Vs UT of J&K, whereunder, a committee was constituted and it was directed to verify the compliance status of remedial measures taken with respect to the observation pointed out by the joint committee in its report dated 21.11.2024 submitted to Hon'ble NGT, Principal Bench, New Delhi.

The Committee comprising of Surinder Kumar Tripathi, Divisional Officer, PCC Udampur, Chander Singh Kotwal, Divisional Officer, PCC Ramban and Dr. Mohan Lal Snehi, Divisional Officer PCC, Kishtwar visited the project area and the Muck dumping sites on 13.04.2025 and observations *viz-a-viz* to the muck disposed/being disposed at present and Muck disposal plan submitted by the Project proponent/EPC Contractor are reported as under:

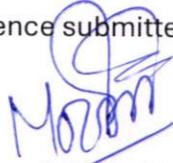
| S. No. | Observations/Recommendations of the Joint Committee constituted by the Hon'ble NGT.  | Findings/Observations of the Committee Constituted by the J&K PCC.  |
|--------|--|---|
| i.     | The project is executed by only following the conditions for environmental clearance granted to the project proponent, to ensure that no environmental damage is caused due to unscientific disposal of muck and debris. | <ul style="list-style-type: none"> <li>The site inspection was conducted on 13-04-2025 and no details/record has been provided by the Project Proponent to the committee regarding the removable process being carried out including the volume or weight of muck cleared/</li> </ul> |

|      |   |   |
|------|---|---|
|      | debris. Detail records of the removal process, including the volume or weight of muck cleared, the disposal locations and the methods used to be maintained.  | relocated and the methods used to be maintained.  |
| ii.  | The muck deposited along the banks of the River Chenab is promptly cleared to prevent it from entering the river during the rainy season.   | <ul style="list-style-type: none"> <li>Some part of the muck deposited on the right bank downstream has been removed and shifted to village Joshana. It is observed that the target of the shifting of entire muck to alternate site up to 12-04-2025 has not been achieved and further removal of muck from this site has been stopped. However, crate wall was found constructed below HFL (Photographs attached Annexure-A).</li> <li>The muck dumping violation at right bank upstream has been observed during the visit which has reached to the main flow of the river and no protective measures found taken. (Photographs attached Annexure-B).</li> </ul> |
| iii. | The MoEF&CC and J&K PCC may take appropriate action regarding violations of the environmental clearance conditions issued by the MoEF&CC and J&K Pollution Control Committee has issued direction and legal notice to | <ul style="list-style-type: none"> <li>In order to take appropriate action with regard to the violation of the environmental clearance conditions, a Joint Committee was constitute by the J&amp;K PCC vide order No. JKPCC/PS/MS/24/4034-37 dated 23-11-20224 to assess and compute</li> </ul>   |

|     |  |   |
|-----|--|---|
|     | <p>Project Proponent on 18-12-2023 and 26-09-2024. MoEF&amp;CC and J&amp;K PCC has already issued a show cause notice to M/s Ratle Hydroelectric Power Corporation Limited Vide No. IA-J-11014/257/2024/1A-1 dated 22-10-2024.</p> | <p>environmental compensation leviable under Polluter Pays Principle. The Committee had submitted its detail report and recommendation in its report dated 17-12-2024 (Annexure-C).</p>   |
| iv. | <p>The project proponent must obtain approval for the new muck disposal to ensure its utilization in accordance with the recommended measures.</p>   | <ul style="list-style-type: none"> <li>• No approval for muck disposal sites has been submitted by the project proponent. However, during the visit, the muck was found dumped at the following sites with out taking any preventive measures.</li> <li>• <b>Site No 1: Joshana Village near GVK Colony upside and downside.</b></li> <li>• <b>Site No 2: Kandni; Upstream of Dam site left bank on NH-244</b></li> <li>• <b>Site No 3: Hasti Nallah along NH-244</b></li> </ul> <p>(Photographs Annexure-D).</p> |
| v.  | <p>J&amp;K may ensure regular monitoring of the compliance of the conditions of Environmental Clearance and Consent to Establish (CTE) Consent to Operate (CTO).</p>   | <p>Regular monitoring compliance of the conditions of EC and Consent carried out by the JK PCC:</p> <ul style="list-style-type: none"> <li>• J&amp;K PCC vide letter dated 27-03-2025 sought report on compliance report with respect to the report of the Committee dated 17-12-2025 (Ref. Annexure-C) and Divisional Officer, PCC, Kishtwar vide its letter dated 29-03-2025 has submitted the</li> </ul>   |

|  |  |   |
|--|--|---|
|  |  | <p>compliance report in this regard. (Annexure-E).</p> <ul style="list-style-type: none"><li>• J&amp;K PCC vide letter dated 29-03-2025 directed M/s Ratle Hydroelectric Power Corporation Ltd for filing compliance report on ground in view of recommendation of the JKPCC Committee. The compliance report submitted by the RHPCL was verified and report in this regard stands submitted by Divisional Officer J&amp;K PCC, Kishtwar vide letter dated 03.04.2025 (Annexure-F).</li></ul> |
|--|--|---|

Hence submitted please.



**Mohan Lal Snehi**  
DO, Kishtwar



**Chander Singh**  
DO, Ramban



**Surinder Kumar Tripathi**  
DO, Udhampur

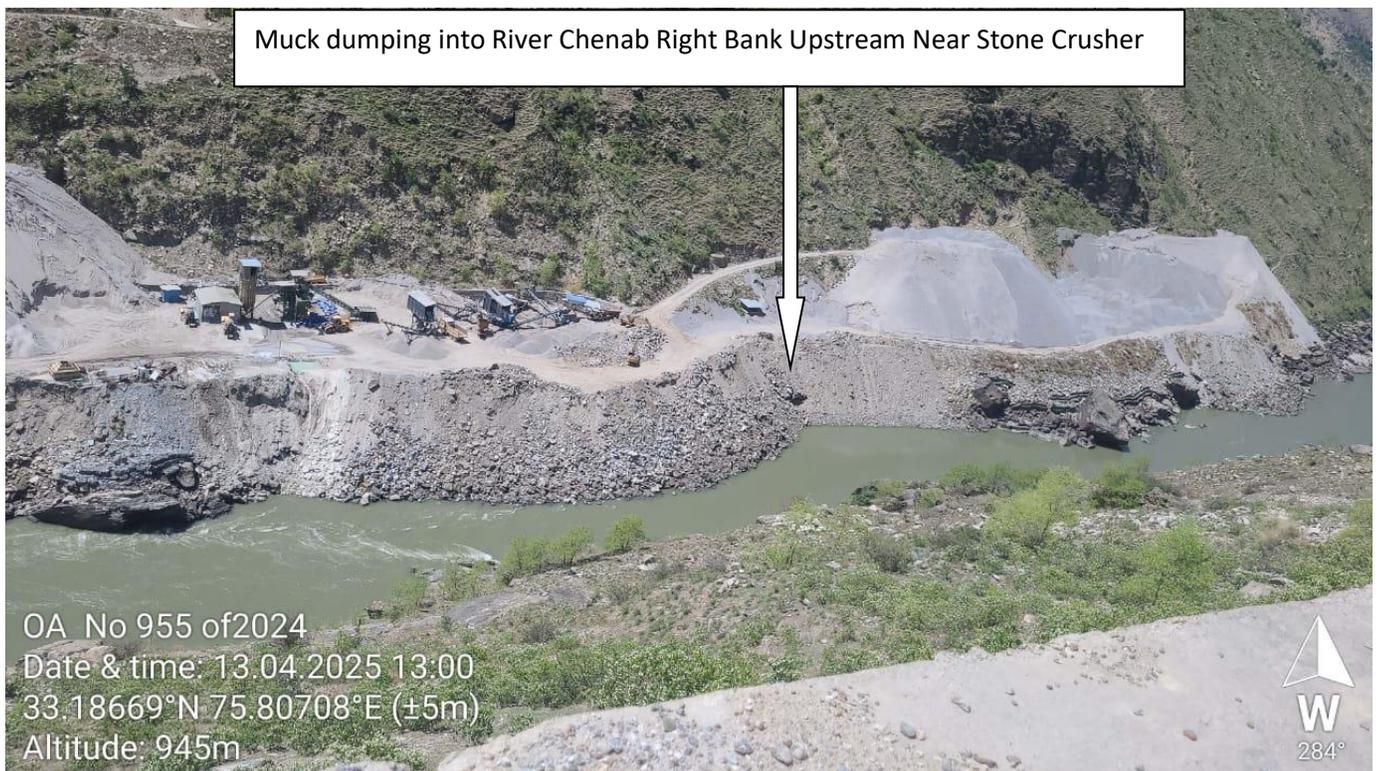
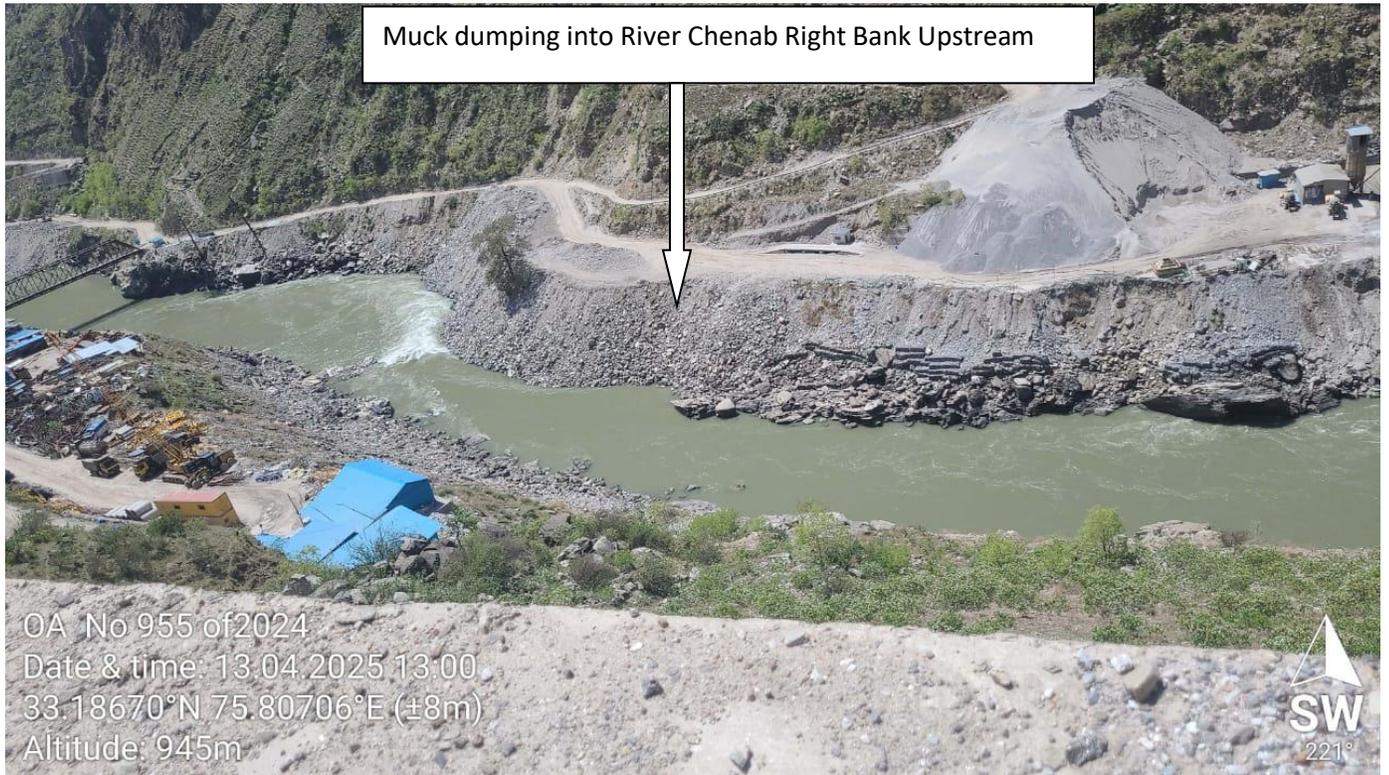
ANNEXURE-A

PHOTOGRAPHS OF MUCK DUMPED AT DOWNSTREAM RIGHT BANK (ZONE-I)



# 1508 ANNEXURE-B

## PHOTOGRAPHS OF MUCK DUMPING AT RIGHT BANK UPSTREAM

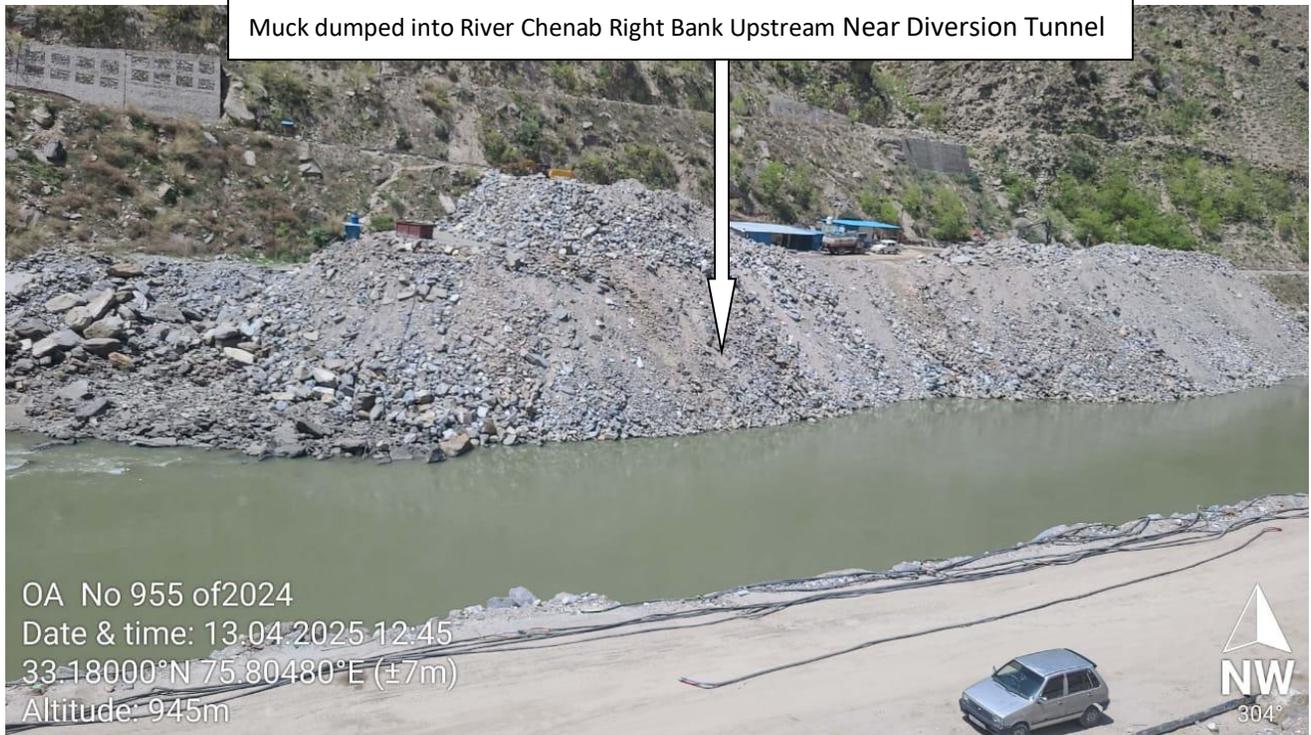


# 1509

Muck dumping into River Chenab Right Bank Upstream Near Diversion Tunnel



Muck dumped into River Chenab Right Bank Upstream Near Diversion Tunnel



The Member Secretary  
J&K Pollution Control Committee  
Jammu.

No. PCC/DOJ/S/24/386

Dated: 17-12-2024

**Subject: Pollution caused by Construction activities carried out by M/s MEIL in 850 MW Rattle HEP-Reg.**

Ref: Order No. JKPC/PS/MS/24/4034-37 dated 23.11.2024

Sir,

In compliance to the aforementioned Order No. JKPC/PS/MS/24/4034-37 dated 23.11.2024 issued in reference to the Hon'ble NGT Order dated 12.09.2024 in O.A 955 of 2024 titled President. Municipal Committee Thathri Vs UT of J&K, whereunder a committee was constituted and it was directed that **"The Committee shall assess and compute the environmental compensation leviable after ascertaining the period and quantum of violations under Polluter Pays Principle based on the available record and field assessment and submit report alongwith recommendations"**.

The Committee comprising of Sanjay Kumar Rathore, Divisional Officer, PCC Jammu (South), Chander Singh Kotwal, Divisional Officer, PCC Ramban and Mohan Lal Snehi, Divisional Officer PCC, Kishtwar visited the project area and the site of dumping on subsequent dates 4.12.2024 and 5.12.2024 and observations viz-a-viz to the muck disposed/being disposed at present and Muck disposal plan submitted by the Project proponent/EPC Contractor are reported as under:

- Copy*
- J*
- u*
- The muck found dumped on the right bank of river Chenab on upstream of Thathri town and d/s of Proposed Dam in about approximate length of 500 meters between geo-coordinates 33.17277, 75.8680654 and 33.16898, 75.80377 out of proposed 1350 M in Zone-I **(Photographs enclosed as Annexure-I)**
  - As per the Project Proponent (M/s Rattle Hydroelectric Power Corporation Limited) and the EPC contractor (M/s Megha Engineering and Infrastructure Limited), gabion/crate walls were provided along the river bank but during visit no visible gabion walls/crate walls found for holding of the dumped muck on the right bank. The gabion/retaining walls if provided may have been covered/buried under the spilled muck. The muck found spilled into the river Chenab all along the length mentioned above. **(Photographs enclosed as Annexure-I)**
  - During visit, the dumping of muck at the right bank of River Chenab on downstream of proposed Dam in Zone-I found stopped and lifting of same from the right bank found in progress.

- d. The river water is diverted through diversion tunnels and at present part of the muck so lifted from the right bank of River Chenab is being dumped temporarily at dry area/space within river bed between upstream and downstream diversion tunnels where dam foundation is to be constructed/laid.
- e. The rest of the muck from the right bank of river Chenab on downstream of dam is being transported and dumped at about 08 kms distance at village Joshana on the acquired land of Ratle Hydroelectric Power Corporation Ltd (RHPCL). **(Photographs enclosed as Annexure-II)**
- f. As per the Muck Disposal Plan, the muck was to be dumped at a minimum distance of 30.0 meters horizontally away from the edge of the river corresponding to high flood level (HFL) but the dumping found done on slopes within 30.0 meters width. It is also observed at the site that the hills on the both sides of river Chenab and particularly on the right bank on downstream of proposed dam have very steep slopes more than 60 degrees and practically it seems not possible to construct retaining walls beyond 30 meters from the edge of the river for dumping of muck and holding it back safely as proposed in the muck disposal plan.
- g. Crate walls were found provided along river Chenab on left bank on downstream of river except in a small stretch of about 50 meters length.
- h. No dumping of muck was found done in Zone-III.

**The Project Proponent (M/s Ratle Hydroelectric Power Corporation Limited) has provided updated detail of the muck generated, utilized and dumped at various places as under:**

- Approximate quantity of muck generated to date:
  - i. Underground works= 5.96 lakh m<sup>3</sup>
  - ii. Surface works = 5.30 lakh m<sup>3</sup>
  - iii. Total muck generated = 11.26 lakh m<sup>3</sup>
- Muck Recycled by crushing:  
40 mm, 20 mm, 10 mm and fine Aggregate = 3.05 lakh m<sup>3</sup>
- Quantum of Muck dumped at the designated dumping sites:
  - i. Zone-1 = 1.86 lakh m<sup>3</sup> (0.60 lakh m<sup>3</sup> shifted to GVK land & Kandni, 1.26 lakh m<sup>3</sup> lying in Zone-1).
  - ii. Zone-2 = 0.50 lakh m<sup>3</sup>
  - iii. Zone 3 = 0.00 lakh m<sup>3</sup>



# 1512

- iv. Total muck dumped = 2.36 lakh m<sup>3</sup>
- v. Total muck lying in the Dam body = 3.75 lakh m<sup>3</sup>
- vi. Total muck utilized for construction of access roads = 1.00 lakh m<sup>3</sup>
- vii. Total muck shifted from Zone 1 to GVK land & near Kandni = 0.60 lakh m<sup>3</sup>
- viii. Muck utilized for power house ramp = 0.50 lakh m<sup>3</sup>.

The EPC contractor has submitted that the time to be taken for complete relocation of muck is 126 days i.e. upto 12 April, 2025. (Copy of the details of the muck generated, utilized and dumped enclosed as Annexure-III)

## Recommendations of the Committee:

- a. The committee observed violations with regard to the muck dumping particularly on right bank on downstream of proposed Dam in Zone-I of river Chenab and accordingly recommends that the whole quantity of the muck (1.86 lakh m<sup>3</sup>) dumped within 30.0 meters distance horizontally away from the edge of the river corresponding to high flood level (HFL) including quantity of muck dumped below HFL and spilled into river Chenab on the right bank on downstream of river Chenab in Zone-I needs to be shifted completely. The tentative cost to be incurred for shifting of the muck from the right bank to acquired land at village Joshana is calculated as below:

- Total qty of muck dumped on right side = 1.86 lakh M<sup>3</sup> or 3.72 Lakh Ton
- Rate for transportation of muck from Dam area/Dumping yard to acquired land = Rs 15/Km/Ton
- Cost of lifting of muck to 08 kms distance = 372000 Ton X 15 x 8  
= Rs 4,46,40,000/- say Rs 4.46 Crore.

It is recommended that the Project Proponent and EPC contractor may be directed to deposit Rs 4.46 Crore with JK PCC as Bank Guarantee/Security and to be released only after the project proponent/EPC contractor shifts whole quantity and shall be forfeited if not lifted within the stipulated period.

(Copy of work order and calculation/conversion of Ton into M<sup>3</sup> provided by the EPC Contractor is enclosed as Annexure-IV)

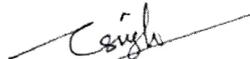
- b. The Project Proponent shall submit a comprehensive muck disposal plan with structural stability to hold back muck safely by adopting bio-engineering techniques in consultation with some institution of engineering repute like IIT etc. for the acquired land at village Joshana where the muck is being transported and dumped.
- c. The Project Proponent shall provide retaining structure on remaining portion of approximately 50 meters along left bank of river Chenab to avoid spillage of muck.
- d. The Project Proponent shall establish an Ambient Air Quality monitoring stations as per the recommendations in Environmental Clearance issued for monitoring of Air quality during the construction phase of project.

As for as calculation of Environmental Compensation for above mentioned violations is concerned, it is recommended that the case may be forwarded to Technical Advisory Committed (TAC) for examination and further needful action.

Hence submitted please.



**Mohan Lal Sneh**  
DO, Kishtwar



**Chander Singh**  
DO, Ramban

Yours Faithfully

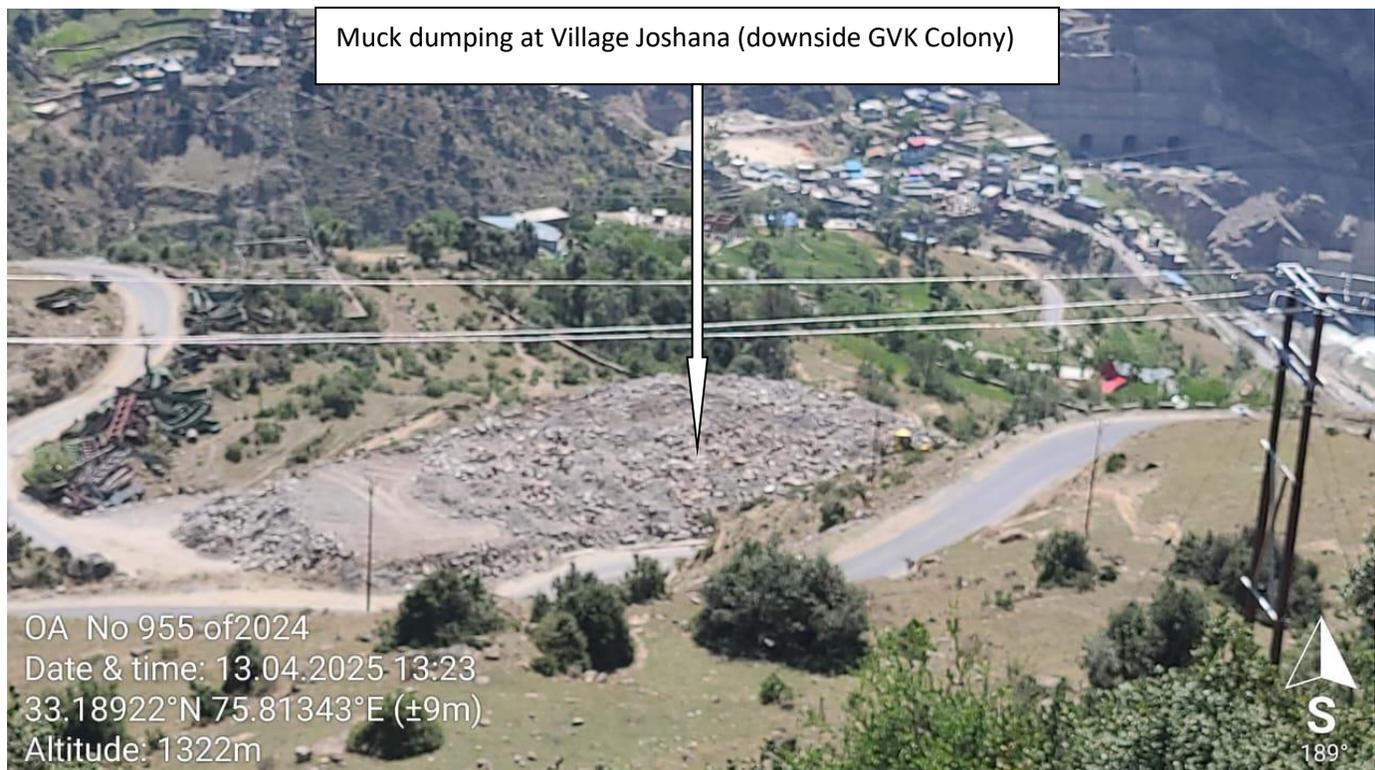


**Sanjay Rathore**  
DO, Jammu (South)

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ANNEXURE-D

PHOTOGRAPHS of MUCK DUMPING AT VILLAGE JOSHANA (GVK COLONY)



PHOTOGRAPHS OF MUCK DUMPING AT HASTI NALLAH



# **ANNEXURE-E**

**Jammu and Kashmir  
Pollution Control Committee**

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membersecretaryjkspcb@gmail.com

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Parivesh Bhavan, Forest  
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Transport Nagar, Jammu,  
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Rajbagh, Srinagar, 190 008

**Regional Director,  
J&K Pollution Control Committee,  
Jammu.**

**No.: JKPC/Sc./OA-955/2024/2331**

**Date: 27-03-2025**

**Sub: O.A. No. 955/2024 titled President, Municipal Committee, Thathri  
V/s Union Territory of Jammu & Kashmir.**

**Madam,**

Please refer to the subject cited above, In this connection, I am to request you to share a brief status report regarding compliance of the observations of the Joint Committee (copy enclosed) in this regard w.r.t following:

- a) Remedial measures taken by MEIL, if any.
- b) Submission of muck disposal plan with structural stability.
- c) Provision of retaining wall along left bank of river chenab.
- d) Establishment of Ambient Air Quality Monitoring Station.

The report as above should reach this office by or before **29.03.2025** as case is listed for hearing on 03.04.2025.

Yours faithfully,

  
**Ghansham Singh JKAS**  
Member Secretary 27.3.25  


No. PCC/DOJ/S/24/386

Dated: 17-12-2024

Subject: Pollution caused by Construction activities carried out by M/s MEIL in 850 MW Rattle HEP-Reg.

Ref: Order No. JKPCC/PS/MS/24/4034-37 dated 23.22.2024

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- a. The muck found dumped on the right bank of river Chenab on upstream of Thathri town and d/s of Proposed Dam in about approximate length of 500 meters between geo-coordinates 33.17277, 75.8680654 and 33.16898, 75.80377 out of proposed 1350 M in Zone-I (Photographs enclosed as Annexure-I)
- b. As per the Project Proponent (M/s Rattle Hydroelectric Power Corporation Limited) and the EPC contractor (M/s Megha Engineering and Infrastructure Limited), gabion/crate walls were provided along the river bank but during visit no visible gabion walls/crate walls found for holding of the dumped muck on the right bank. The gabion/retaining walls if provided may have been covered/buried under the spilled muck. The muck found spilled into the river Chenab all along the length mentioned above. (Photographs enclosed as Annexure-I)
- c. During visit, the dumping of muck at the right bank of River Chenab on downstream of proposed Dam in Zone-I found stopped and lifting of same from the right bank found in progress.

- d. The river water is diverted through diversion tunnels and at present part of the muck so lifted from the right bank of River Chenab is being dumped temporarily at dry area/space within river bed between upstream and downstream diversion tunnels where dam foundation is to be constructed/laid.
- e. The rest of the muck from the right bank of river Chenab on downstream of dam is being transported and dumped at about 08 kms distance at village Joshana on the acquired land of Ratle Hydroelectric Power Corporation Ltd (RHPCL). (Photographs enclosed as Annexure-II)
- f. As per the Muck Disposal Plan, the muck was to be dumped at a minimum distance of 30.0 meters horizontally away from the edge of the river corresponding to high flood level (HFL) but the dumping found done on slopes within 30.0 meters width. It is also observed at the site that the hills on the both sides of river Chenab and particularly on the right bank on downstream of proposed dam have very steep slopes more than 60 degrees and practically it seems not possible to construct retaining walls beyond 30 meters from the edge of the river for dumping of muck and holding it back safely as proposed in the muck disposal plan.
- g. Crate walls were found provided along river Chenab on left bank on downstream of river except in a small stretch of about 50 meters length.
- h. No dumping of muck was found done in Zone-III.

**The Project Proponent (M/s Ratle Hydroelectric Power Corporation Limited) has provided updated detail of the muck generated, utilized and dumped at various places as under:**

- Approximate quantity of muck generated to date:
  - i. Underground works = 5.96 lakh m<sup>3</sup>
  - ii. Surface works = 5.30 lakh m<sup>3</sup>
  - iii. Total muck generated = 11.26 lakh m<sup>3</sup>
- Muck Recycled by crushing:
 

40 mm, 20 mm, 10 mm and fine Aggregate = 3.05 lakh m<sup>3</sup>
- Quantum of Muck dumped at the designated dumping sites:
  - i. Zone-1 = 1.86 lakh m<sup>3</sup> (0.60 lakh m<sup>3</sup> shifted to GVK land & Kandni, 1.26 lakh m<sup>3</sup> lying in Zone-1).
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  - iii. Zone 3 = 0.00 lakh m<sup>3</sup>

- 1520**
- iv. Total muck dumped = 2.36 lakh m<sup>3</sup>
  - v. Total muck lying in the Dam body = 3.75 lakh m<sup>3</sup>
  - vi. Total muck utilized for construction of access roads = 1.00 lakh m<sup>3</sup>
  - vii. Total muck shifted from Zone 1 to GVK land & near Kandni = 0.60 lakh m<sup>3</sup>
  - viii. Muck utilized for power house ramp = 0.50 lakh m<sup>3</sup>.

The EPC contractor has submitted that the time to be taken for complete relocation of muck is 126 days i.e. upto 12 April, 2025. (Copy of the details of the muck generated, utilized and dumped enclosed as Annexure-III)

#### Recommendations of the Committee:

- a. The committee observed violations with regard to the muck dumping particularly on right bank on downstream of proposed Dam in Zone-I of river Chenab and accordingly recommends that the whole quantity of the muck (1.86 lakh m<sup>3</sup>) dumped within 30.0 meters distance horizontally away from the edge of the river corresponding to high flood level (HFL) including quantity of muck dumped below HFL and spilled into river Chenab on the right bank on downstream of river Chenab in Zone-I needs to be shifted completely. The tentative cost to be incurred for shifting of the muck from the right bank to acquired land at village Joshana is calculated as below:

- Total qty of muck dumped on right side = 1.86 lakh M<sup>3</sup> or 3.72 Lakh Ton
- Rate for transportation of muck from Dam area/Dumping yard to acquired land = Rs 15/Km/Ton
- Cost of lifting of muck to 08 kms distance = 372000 Ton X 15 x 8  
= Rs 4,46,40,000/- say Rs 4.46 Crore.

It is recommended that the Project Proponent and EPC contractor may be directed to deposit Rs 4.46 Crore with JK PCC as Bank Guarantee/Security and to be released only after the project proponent/EPC contractor shifts whole quantity and shall be forfeited if not lifted within the stipulated period.

(Copy of work order and calculation/conversion of Ton into M<sup>3</sup> provided by the EPC Contractor is enclosed as Annexure-IV)

- b. The Project Proponent shall submit a comprehensive muck disposal plan with structural stability to hold back muck safely by adopting bio-engineering techniques in consultation with some institution of engineering repute like IIT etc. for the acquired land at village Joshana where the muck is being transported and dumped.
- c. The Project Proponent shall provide retaining structure on remaining portion of approximately 50 meters along left bank of river Chenab to avoid spillage of muck.
- d. The Project Proponent shall establish an Ambient Air Quality monitoring stations as per the recommendations in Environmental Clearance issued for monitoring of Air quality during the construction phase of project.

As for as calculation of Environmental Compensation for above mentioned violations is concerned, it is recommended that the case may be forwarded to Technical Advisory Committed (TAC) for examination and further needful action.

Hence submitted please.



**Mohan Lal Snehi**  
DO, Kishtwar



**Chander Singh**  
DO, Ramban

Yours Faithfully



**Sanjay Rathore**  
DO, Jammu (South)



**1522**  
Government of Jammu and Kashmir  
**J&K POLLUTION CONTROL COMMITTEE**  
**OFFICE OF THE DIVISIONAL OFFICER KISHTWAR**

Tulsi Nagar Sarkoot Kishtwar  
E-mail:- dopcckishtwar@gmail.com

The Regional Director  
J&K Pollution Control Committee  
Jammu

No: JKPCC/DO/K/25/ 58

Dated 29/03/2025

**Subject: O.A No.955/2024 titled President, Municipal Committee, Thathri V/s Union Territory of Jammu & Kashmir.**

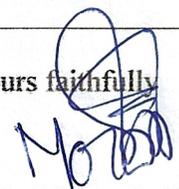
**Reference: Central Office letter No. JKPCC/Sc./OA-955/2024/2331 dated 27-03-2025.**

Madam,

Kindly refer to the aforecited letter in this regard brief status regarding compliance of the observations of the Joint Committee as:

| S.No | Observations of the Committee                                | Compliance   |
|------|--|--|
| a)   | Remedial measures taken by MEIL, if any.                     | Remedial measures in terms of removal of muck and construction of retaining wall on right bank downstream of the dam (river Chenab) has been taken by the MEIL. Besides regular water sprinkling on project roads and construction areas have also been initiated by the company (MEIL). |
| b)   | Submission of muck disposal plan with structure stability.   | So far, no such plan submitted by the MEIL.  |
| c)   | Provision of retaining wall along left bank of river Chenab. | Retaining wall on the left bank of the river Chenab constructed by the MEIL.   |
| d)   | Establishment of Ambient Air Quality Monitoring Station.     | Not established.   |

Yours faithfully

  
(Dr. Mohan Lal Snehi)  
Divisional Officer  
Pollution Control Committee  
Kishtwar

# **ANNEXURE-F**

1524

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com  
0191 – 2472881, 2476925



Parivesh Bhavan, Forest  
Complex  
Transport Nagar, Jammu,  
180 006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

**Regional Director,  
J&K Pollution Control Committee,  
Jammu.**

**No.: JKPCC/Sc./OA-955/2024/2347**

**Date: 29-03-2025**

**Sub: O.A. No. 955/2024 titled President, Municipal Committee, Thathri  
V/s Union Territory of Jammu & Kashmir.**

**Ref: JKPCC/Sc./OA-955/2024/2334-35; dated 27.03.2025.**

**Madam,**

With reference to this office No. JKPCC/Sc./OA-955/2024/2334-35; dated 27.03.2025 on the subject cited above, I am to convey that M/s Rattle Hydroelectric Power Corporation Limited vide its office No. Rattle/CEO/2025/L-129; dated 28.03.2025, have submitted brief report on remedial measures taken (**copy enclosed**) which may be got verified and share verification report by **02.04.2025** positively, for further needful action as the case is listed for hearing on 03.04.2025.

Yours faithfully,

  
**Ghansham Singh JKAS**  
Member Secretary 29.3.25

|  |  |   |
|--|--|---|
|  |  | <b>1525</b><br>रतले हाइड्रोइलेक्ट्रिक पावर कॉर्पोरेशन लिमिटेड<br>(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)<br><b>RATLE HYDROELECTRIC POWER CORPORATION LIMITED</b><br>(A Joint Venture of NHPC Limited and JKSPDC Limited) |
|--|--|---|

**Ref.: RATLE/CEO/2025/L-129**

**Date: 28-03-2025**

**The Member Secretary  
Jammu and Kashmir Pollution Control Committee  
Transport Nagar  
Jammu**

**Subject:** OA No. 955/2024 titled "President, Municipal Committee, Thathri" Vs " Union Territory of Jammu and Kashmir"

**Ref.:** -JKPCC letter No. JKPCC/Sc./OA-955/2024/2334-35 dated 27-03-2025

Sir,

In reference to the subject cited matter, it is mention that 850MW Ratle HE Project, Drabshalla, Kishtwar is being executed in EPC -Turnkey Mode and the EPC Contract has been awarded to M/s Megha Engineering and Infrastructures Limited (M/s MEIL). The details of the remedial measures taken for remedying any adverse environmental impact w.r.t. disposal of muck by the EPC Contractor- M/s MEIL are as follows:-

- 1. Retrieval and relocation of muck from right bank (Muck Disposal site-1):**  
The portion of muck inadvertently spilled on the right bank of river (Muck Disposal Zone-1) has been completely retrieved and relocated to the alternative sites (falling within the Project acquired land) provided by the Project to the EPC Contractor at Joshana village etc., for temporary storage/ stacking of muck, in full compliance with environmental regulations and in coordination with the relevant Authorities. It has been submitted by M/s MEIL (Megha Engineering and Infrastructures Limited) that the retrieved muck shall be utilized for further construction activities associated with the Project, thereby adhering to principles of sustainable waste management and minimizing environmental impact.
- 2.** The alternative sites provided to the EPC Contractor are situated at a considerably safe distance from the river (approx. 6-8 kms), ensuring compliance with environmental safeguards. The muck is now being temporarily stored far from the river and all construction activities are being undertaken in compliance with environmental regulations.
- 3. Providing of crate protection walls/ retaining walls on right bank :** As submitted by the EPC Contractor (M/s MEIL), for providing the adequate protection, avoiding any spillage of muck and to mitigate any adverse environmental impact, a 6-meter-high retaining wall of approx. 400 m length, well above the recorded HFL, has been constructed by using the wire crates in layers including 1 mtr high concrete base, along the entire utilized muck disposal area

|  |  |   |
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|  |  | <p style="text-align: center;"><b>1526</b><br/> <b>रतले हाइड्रोइलेक्ट्रिक पावर कॉर्पोरेशन लिमिटेड</b><br/> (एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)<br/> <b>RATLE HYDROELECTRIC POWER CORPORATION LIMITED</b><br/> (A Joint Venture of NHPC Limited and JKSPDC Limited)</p> |
|--|--|---|

on right bank of river (**Muck Disposal Zone-1**). It is to mention here that a stretch of approx. 100 meter on the upstream of Muck Disposal site-1 on right bank (u/s of Crate walls), has been kept as it is, same being the construction site for four nos. Tail Race Tunnel outlets of the Project, where construction activities are scheduled to commence shortly.

4. **Cessation of muck dumping on the right bank:** To avoid any potential spillage of muck into the Chenab River, the dumping of muck on the right bank of the river has been completely ceased since July 2024. The District Administration, J&K Pollution Control Committee and the MoEF&CC have been duly informed regarding the cessation of dumping activities at the right bank.
5. **Regular site Inspections:** Regular site inspections are being carried out to ensure that the muck disposal sites remain free from any environmental concerns/ risk.
6. Vide letter dated 29.01.2025, the proposal has been submitted to the J&K Pollution Control Committee for grant of permission for utilization of 14.6 Ha acquired land of the Project, for temporary storage/ stacking of the muck by the EPC Contractor- M/s MEIL.
7. It has been strictly ensured that the natural flow of river course is not at all disturbed and no portion of river is encroached by any construction activities.
8. **Rehabilitation of Muck Disposal sites:** After completion of Project works, the muck disposal sites shall be suitably rehabilitated by way of plantation and other engineering & biological measures. The Muck dumping site shall be handed over to the J&K Forest Department after their restoration including plantations etc.
9. J&K Forest Department has been requested by Ratle HE Project for implementation of the activities/works related to the landscaping and restoration of the work sites including the Green belt Development and the associated engineering & biological measures at the work sites. In this regard, a Committee comprising of Divisional Forest Officers from Kishtwar, Doda and Marwah Forest Divisions along with Wildlife Warden, Chenab Division, has been constituted for finalization of the biological measures/ plantation activities including Green belt development at the construction sites of the Project. The Catchment Area Treatment (CAT) Plan and the Biodiversity Conservation & Management Plan of Ratle HE Project are already under consideration by the J&K Forest Department for their approval.
10. Approval for alternative sites for temporary storage/ stacking of muck has requested for the permission from the concerned Authorities for use of above



रतले 1527 इलेक्ट्रिक पावर कॉर्पोरेशन लिमिटेड  
(एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम)  
RATLE HYDROELECTRIC POWER CORPORATION LIMITED  
(A Joint Venture of NHPC Limited and JKSPDC Limited)

mentioned 3 alternative sites within the Project acquired land for stacking/ storage of muck. MEIL has assured that the muck dumping process will be carried out in an organized and environmentally responsible manner in compliance with all necessary regulations

11. The periodic environmental compliance reports are being timely submitted to the Jammu & Kashmir Pollution Control Committee (J&K PCC) in accordance with the applicable statutory requirements and guidelines by answering respondent. These reports document the measures undertaken to ensure compliance with environmental norms, including the proper disposal of muck and other safeguards implementation.
12. M/s MEIL, is being regularly instructed by Ratle Hydro Power Corporation Limited (RHPCL), to ensure strict adherence to the applicable environmental laws and norms during the execution of the project works. Specific instructions have been issued to M/s MEIL for ensuring that muck and debris generated from the construction activities are deposited exclusively at the designated muck disposal sites that have been duly handed over for this purpose, without any spillage into the river Chenab or any other water body.
13. The Ratle Project remains committed to ensure that all construction activities are conducted in an environmentally responsible manner and the relevant statutory provisions.
14. The Project Proponent remains committed to comply with all environmental and safety norms, ensuring that the project activities do not cause any harm to the local community, properties and environment.

Thanking you,

**Encls:-** Relevant photographs and video showing the corrective measures / remedial measures taken

Yours faithfully,

**A. K. Nauriyal**  
**Chief Executive Officer**

Copy to:-

1. Deputy Commissioner, Kishtwar- for kind information.



Government of Jammu and Kashmir  
J&K POLLUTION CONTROL COMMITTEE  
OFFICE OF THE DIVISIONAL OFFICER KISHTWAR

Tulsi Nagar Sarkoot Kishtwar  
E-mail:- dopcckishtwar@gmail.com

The Regional Director  
J&K Pollution Control Committee  
Jammu

No: JKPCC/DO/K/25/60

Dated 03/04/2025

Subject: O.A No.955/2024 titled President, Municipal Committee, Thathri V/s Union Territory of Jammu & Kashmir.

Reference: Central Office letter No. JKPCC/Sc./OA-955/2024/2347 dated 29-03-2025.

Madam,

Kindly refer to the aforecited letter for ground verification report on the brief compliance report submitted by the M/s Ratle Hydroelectric Power Corporation Ltd. vide no.Ratle/CEO/2025/L-129 dated 28-03-2025 in this regard it is to submit that project was inspected on 01-04-2025 and detail inspection report as:

1. Retaining walls were found constructed on right bank downstream (Photograph-1 Annexure-A).
2. Part of muck retrieved from the muck dumping Zone-I (downstream right bank) shifted to the village Joshana near GVK Camp and downside GVK Camp, left side of road culvert (Photographs 2-3 Annexure-A).
3. Muck dumping at Zone-I (right bank downstream) has been stopped and no fresh dumping reported till date.
4. The RHPCL had mentioned in its said report that a letter dated 29-01-2025, sent to J&K PCC for temporary permission of stacking/storage of the muck at 14.4 Hectare acquired land of the project In this matter it is to submit that no such letter received by this office. *However RHPCL has started dumping muck at Hasti Nallah and its adjoining land (Photographs 4-5 Annexure-A) which is not it's acquired land.*

Yours faithfully

(Dr. Mohan Lal Snehi)  
Divisional Officer  
Pollution Control Committee  
Kishtwar

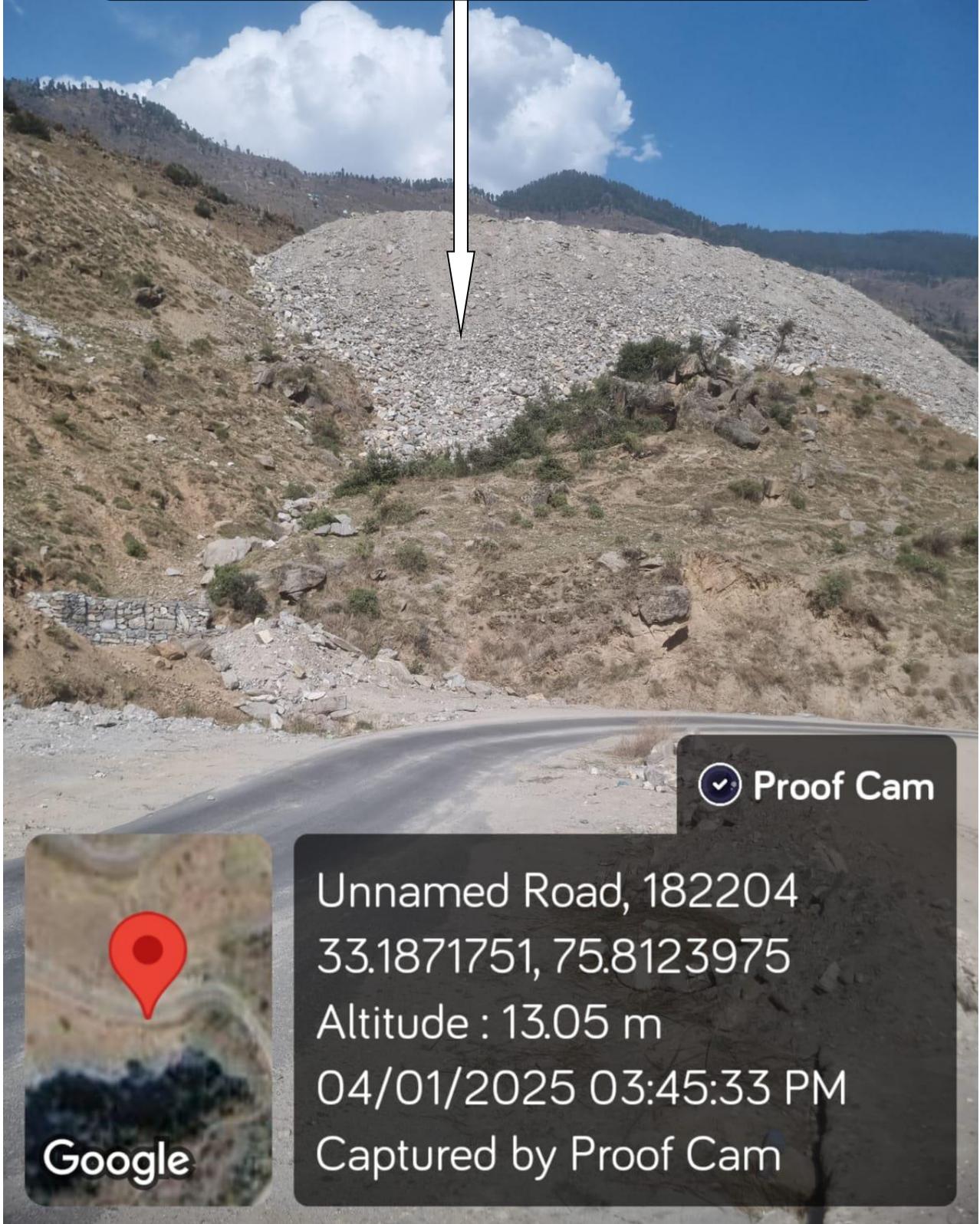
1529

PHOTOTGRAPHS OF DOWSTREAM RIGTH BANK  
ANNEXURE-A



1530

Photo-2 Muck dumped/shifted to Village Joshana Near GVK Camp



✓ Proof Cam



Unnamed Road, 182204

33.1871751, 75.8123975

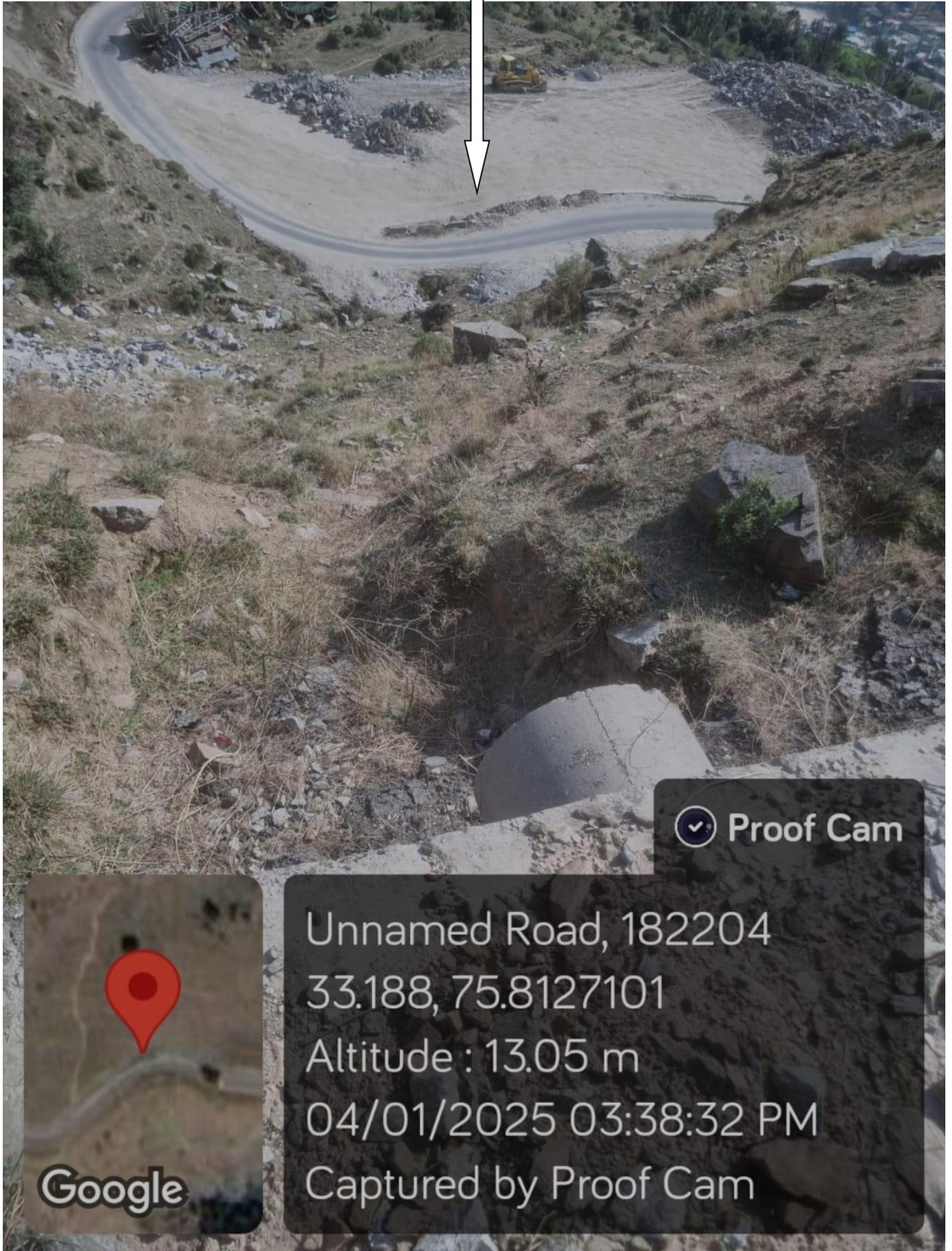
Altitude : 13.05 m

04/01/2025 03:45:33 PM

Captured by Proof Cam

1531

Photo-3 Muck dumped/shifted to Village Joshana downside GVK Camp (right side of



✓ Proof Cam



Unnamed Road, 182204

33.188, 75.8127101

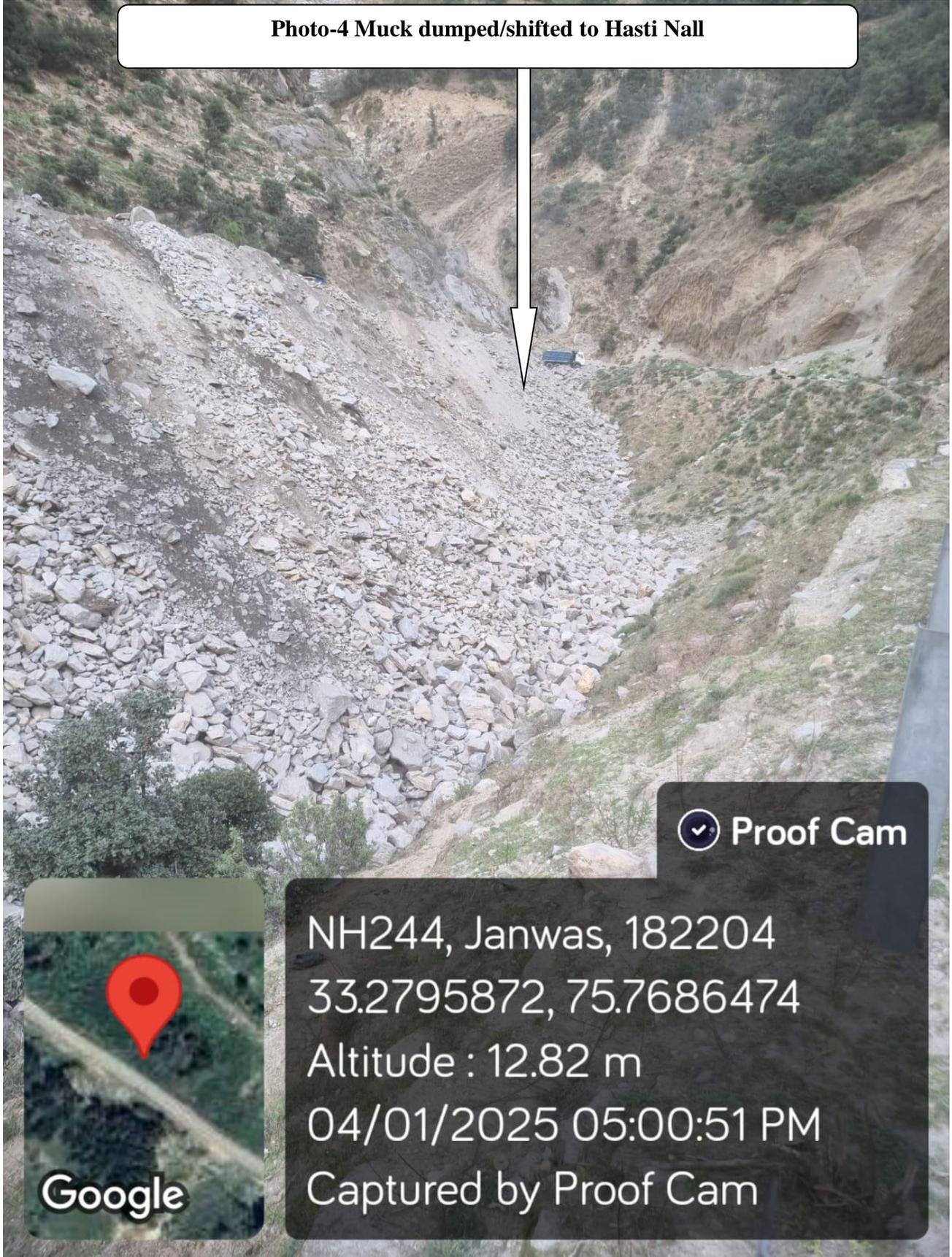
Altitude : 13.05 m

04/01/2025 03:38:32 PM

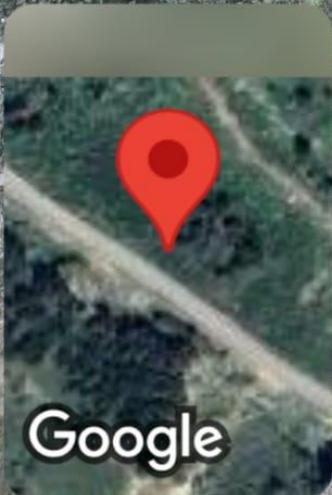
Captured by Proof Cam

1532

Photo-4 Muck dumped/shifted to Hasti Nall



✓ Proof Cam



NH244, Janwas, 182204

33.2795872, 75.7686474

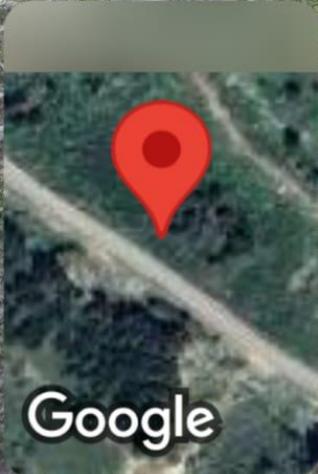
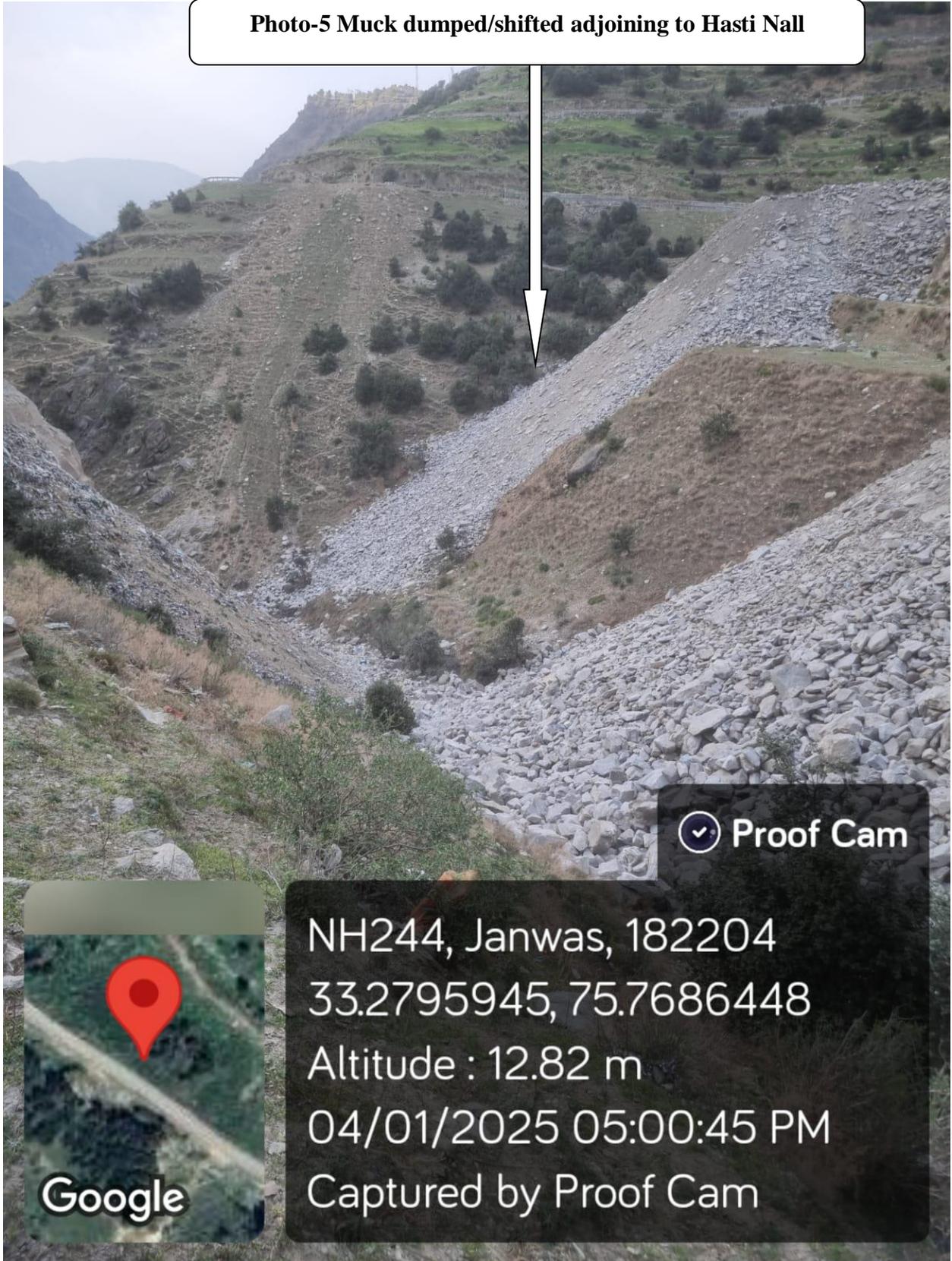
Altitude : 12.82 m

04/01/2025 05:00:51 PM

Captured by Proof Cam

1533

Photo-5 Muck dumped/shifted adjoining to Hasti Nall



NH244, Janwas, 182204  
33.2795945, 75.7686448  
Altitude : 12.82 m  
04/01/2025 05:00:45 PM  
Captured by Proof Cam